

analogy with the cases which I had referred to on that day, the 13th of May, the case of the Home Minister, and another of Sardar Kapur Singh, this is not on all fours with those cases. But, Sir, may I point out that the hon. Minister, Shri Nanda's statement, which was cited that day, was made somewhere in Patna, and not in the House, addressing some Bharat Sewak Samaj or Sadhu Samaj—I think Bharat Sewak Samaj . . .

Mr. Speaker: If he can just sit with me, we can thrash it out and if something . . .

Shri Hari Vishnu Kamath: It is not a private matter between you and me.

Mr. Speaker: We can sit together and just see . . .

Shri Hari Vishnu Kamath: "We" means who? How many?

Mr. Speaker: The hon. Member and myself. Then, if it is necessary he can bring it before the House.

Shri Hari Vishnu Kamath: It is not a private personal matter. It concerns the House, it concerns the Press, it concerns all hon. Members here.

Mr. Speaker: I will allow him to bring it before the House after he has satisfied me. That can be done.

Shri Kapur Singh (Ludhiana): Sir, I think the hon. Home Minister should be asked not to have anything to do with the Bharat Sewak Samaj because it creates so many complications.

12.27 hrs.

RE. RECENT RAILWAY ACCIDENTS

Mr. Speaker: On the recent railway accidents the hon. Minister of Railways has placed a statement on the Table of the House. I would allow a few clarificatory questions if they are asked.

Dr. L. M. Singhvi (Jodhpur): Sir, we have given a request for a discussion on the statement. I hope these

questions will not be considered in lieu of that discussion.

Mr. Speaker: Then they might reserve their questions for that occasion.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, लोग इसे पढ़ : ही पाये हैं इस को कल लिया जाये ।

श्री हुकम चन्द कछवाय (देवाम) : इस पर चर्चा होनी चाहिये यह बहुत महत्व का विषय है ।

श्री मधु लिमये : जो इस बीच में ग्रीर दुर्घटनाएं हो गयी हैं उन को भी जोड़ा जाये ।

अध्यक्ष महोदय : ठीक है कल के लिए मैं इसे रखता हूँ ।

12.28 hrs.

RE. DECORUM IN THE HOUSE ETC.

Mr. Speaker: The hon. Minister may move his motion regarding the economic situation.

Shri Surendranath Dwivedy (Kendrapara): Sir, before you ask the Finance Minister to move his motion, may I appeal . . .

श्रीमती सुभद्रा जोशी (बलरामपुर) : सर श्रीन ए प्वाएंट आफ आर्डर ।

श्री श्रींकार लाल बेरवा (कोटा) : कौन से रूल के अन्दर ?

श्रीमती सुभद्रा जोशी : अध्यक्ष महोदय, मुझे रूल के बारे में तो नहीं मालूम कि मैं कौनसा रूल कोट करूँ . . .

श्री श्रींकार लाल बेरवा : बगैर रूल के नहीं हो सकता ।

अध्यक्ष महोदय : बड़ी अच्छी बात है मैं उन को बंद करता हूँ ।

श्रीमती सुभद्रा जोशी : अध्यक्ष महोदय पार्लियामेंट के हम लोग मेंबर हैं। अभी आप ने प्रीविलेज के बारे में पढ़ा है । अगर

[श्रीमती सुभद्रा जोशी]

एक अगुली भी एक लफ्ज भी हमारे बारे में कहा जाता है तो वह क्वेश्चन अफ प्रीविलेज बन जाता है। एक सौवरन बॉडी के हम लोग मेम्बर हैं और यहां पर जनता के चुने हुए प्रतिनिधियों के रूप में लाखों लोगों की नुमायन्दगी करते हैं। यहां पर जो अशोभनीय कांड कल और आज जो विशेष रूप से हुआ उससे मेरे दिल को बड़ा सदमा पहुंचा है। आज जो कुछ यहां पर हुआ है उससे मेरा दिल दुख से भरा हुआ है। अब रह गया यह सवाल कि किस को निकालें और किस को न निकालें वह तो आप का काम है वैसे हम तो किसी को भी निकालने के हक में नहीं हैं लेकिन एक व्यक्ति जो यहां नौकरी करता है, एक छोटा आदमी है, हम लोगों का मार्शल है, एटडेंट है, वह इस तरह से गिर जाये हाउस में और उस के लिए आप इनक्वायरी की बात न करें तो यह इस अग्रेस्ट हाउस के लिए शोभनीय नहीं है और मुझे यहां बैठते शर्म आती है। आज के सीन को देख कर मेरा दिल रो रहा है (व्यवधान)

मार्शल की जो हाउस में गिरा उसकी तहकीकात अध्यक्ष महोदय आप कराये (व्यवधान)

अध्यक्ष महोदय : मैंने सुन लिया है।

श्रीमती सुभद्रा जोशी : मेरा दिल रो रहा है कि जहां प्रजा सोसलिस्ट पार्टी और अन्य पार्टियां त्रिभुजमान हो और जो कि गरीबों के नुमायन्दे होने का दावा करते हो वहां पर इस तरीके से एक अपने ही, हम सब लोगों के छोटे मलाजिम पर हाथ उठ जाय और आप उस की तहकीकात भी न करें (व्यवधान)

अध्यक्ष महोदय : आप मुझे सुन ले।

श्रीमती सुभद्रा जोशी : अध्यक्ष महोदय, मेरी यह मांग है कि इसकी तहकीकात होनी चाहिए।

अध्यक्ष महोदय : आनरे बल मेम्बर यह जल्द खयाल करेंगे कि जब पांच, छह,

दस या एक भी मेम्बर कुछ कहे तो मुझे यकीन करना चाहिये। अगर मेम्बर कहे कि उस ने ब्रांच से देखा है कि वह स्लिप हुआ है, किसी ने उसे गिराया नहीं है, या फोर्स यूज नहीं किया है...

एक माननीय सदस्य : आप मार्शल से पूछिये कि किस ने धक्का दिया है।

अध्यक्ष महोदय : मैं जाकर उसकी तहकीकात कैसे करूँ। तहकीकात की जरूरत भी क्या है कि जब मेम्बर साहबान मुझ से इस तरह कहें। मुझे उन पर यकीन करना पड़ता है और करना चाहिये। मैं समझता हूँ कि वह ठीक ही कह रहे हैं।

श्रीमती सुभद्रा जोशी : क्या उन से नहीं पूछना चाहिये... (व्यवधान)।

बा० राम बनोहर लोहिया (फर्रुखाबाद) : क्या सचमुच उन का दिल रो रहा है या ब्रांचें रो रही हैं। उन के दिल है भी।... (व्यवधान)

श्री मधु लिमये (मुगेर) : मैं एक बात कहना चाहता हूँ...

अध्यक्ष महोदय : अब आप बैठ जाइये।

श्री मधु लिमये : क्या सुभद्रा जी का दिल बांदा की गोलियों से घायल बच्चों के लिये भी कभी रोया था ?

एक माननीय सदस्य : नहीं रोया।

Shri S. N. Chaturvedi (Firozabad): The question is not whether the Marshall was actually tripped or fell down as a result of a push. That is not the question. The question is whether he was obstructed in executing the order of the House by certain Members.... (interruptions.)

Mr. Speaker: When I had called him back and when so many hon.

Members say that he only slipped, what could I do?

Shri S. N. Chaturvedi: Obstruction has not been denied.

श्रीमती सुभद्रा जोशी : हम को नहीं मालूम वह कैसे गिरे । हमें मालूम होना चाहिये कि वह अपने आप गिरे या कैसे हुआ ।

अध्यक्ष महोदय : वह बात तो अब खत्म हो गई ।

श्री रामसेवक यादव (बाराबंकी) : श्रीमती सुभद्रा जोशी भूल जाती हैं कि वह मेम्बर इस मदन की हैं .. (व्यवधान) ।

Shri Surendranath Dwivedy: I do not know how in the surcharged atmosphere of the House my appeal will be heard and what its fate will be, but all the same I want to make this appeal to you, Sir, to the Government and to all sections of the House. We all want that there should be normal functioning of this House. We are all very deeply concerned with what has happened yesterday; I am not referring to the incident that took place today.

Two points have emerged and I think we should all apply our minds to find a way out of this trouble. As you know, Members insist that we should establish good and healthy parliamentary conventions and traditions. When there is a No-confidence Motion, no substantive motion on policy matters should be discussed and the No-confidence Motion should get priority. If that is not done, members are not prepared to permit any other motion to be discussed in this House.

Sir, it may be that we are in this situation on account of certain defects in the rules that we have prescribed for ourselves. The fact that a No-confidence Motion is being moved was known much earlier. But, on account of the rules, that no-confidence motion was not entertained by you earlier

than the motion given notice of by the Finance Minister. Even though the motion of the Finance Minister is in the agenda, it should be accepted in principle that when there is a No-confidence Motion, such policy matters should not be discussed on a substantive motion until the No-confidence Motion is disposed of. Therefore, I would beg of you, Sir, and also appeal to the Government to hear my suggestion. I am making this appeal to the Government because according to you, you have no powers to intervene, interfere in such matters; it is for the Government to decide the priority of discussion. Therefore, let the Government make this announcement here that henceforward, if there is a motion of no-confidence, never would they bring forward for discussion any substantive motion on policy matters. That assurance we want from the Government for the better functioning of the House. We want to establish that convention.

The other question is that of obstruction to the proceedings of the House which directly concerns you. I do not think the Congress Members, who have voted for the suspension of our own colleagues, are happy that they should go on doing this. We may have our differences; some of the Members, either on this side or on that side, may feel that we will not listen to the debate or that we do not want to associate with any such debate, that we do not want to be in the House or take recourse to any parliamentary facility that is available to them, that is, walk-out, this or that. But nobody would like that there should be obstruction to the proceedings. In order to restore normal functioning, I would suggest and appeal to you specially and to the House as a whole that if this assurance is forthcoming from the Government, the House should rescind the suspension orders adopted yesterday. . .

Some hon. Members: No, no.

Shri Surendranath Dwivedy: with this assurance that so far as the present motion of the Finance Minister

[Shri Surendranath Dwivedy]

is concerned, there will be no obstruction for carrying on with the discussion. They may say, "No, no", but the whole question arose because Members did not want that that motion should be debated. Once, in principle, the first question is considered, conceded and accepted by the House as a whole that in future this contingency will not arise, then if the debate goes on there would be no obstruction to the speeches or discussion that will follow on the motion of Shri Sachindra Chaudhuri. I would again make this appeal that this should be acceptable to the Government and the Opposition—all sections of the House—and to you also since you are directly concerned with the question of suspension of Members.

Shri N. C. Chatterjee (Burdwan): Sir, most of us are very unhappy over the unfortunate incidents which happened yesterday.

Some hon. Members: Today also.

Shri N. C. Chatterjee: Also today. But I want to say that the functioning of parliamentary democracy would be impossible unless we put a stop to the repetition of these very unfortunate and depressing incidents. I am quite sure the Prime Minister and the Leader of the House are also very depressed; as a matter of fact, the Leader of the House called some of us today to a conference and we discussed the matter but unfortunately we could not come to any definite conclusion. There is a good deal of force in the Opposition's point of view that if you allow the Finance Minister's motion to be debated, that will practically be sabotaging the No-confidence Motion. Therefore it is desirable that the No-confidence Motion should have priority. I am speaking with the consensus of a large section of the Opposition Members of this House and I can assure you.... (Interruption).

Shri Ranga (Chittoor): It is only a part of the large section.

Shri N. C. Chatterjee: "Large section", I say repeatedly; I am consciously saying it. I am not speaking on behalf of all..... (Interruption).

Shri Ranga: Do not expose yourself.

Shri N. C. Chatterjee: I can assure you that I have got the assent of a large section..... (Interruption).

Shri Ranga: How many times have you elected me as your leader?

Shri N. C. Chatterjee: I am appealing to you, to the Prime Minister and the Leader of the House to accept the very reasonable *via media* which was suggested by Dr. Singhvi yesterday.

What is that? It is simply this. Let the Finance Minister finish his speech or statement and thereafter let this debate be adjourned and let the No-confidence Motion come next week and let the whole thing be debated next week. I submit that it will not be derogatory to anybody. It will restore normalcy in the House and it will help parliamentary system to function well. That is very desirable. The image of this Parliament should not go down. The image of this country should not be in peril. I know, yesterday, the Members of Parliament who came from another country were invited and they were here. Naturally, we are sorry that these things happened. We do not want repetition of that. I am simply suggesting that this is a very reasonable course, a very honourable course which has been suggested. Let the Finance Minister finish his speech or statement and thereafter let that debate be adjourned. Let the No-confidence Motion come up next week. In the British Parliamentary Practice, as you know, the established convention is that priority is always given to No-confidence Motion and, ordinarily, no business comes into play unless it is so emergent that it cannot be delayed. After all, the policy debate is not such an emergent thing which cannot be delayed for a few days. I submit that

Dr. Singhvi's suggestion should be accepted. That will restore normalcy; that will avoid emotions; that will avoid hereafter all disagreeable or disreputable things happening and that will restore the proper functioning of Parliament.

I am quite sure that that is a very reasonable suggestion. For the purpose of this debate, it is essential that what I am suggesting should be accepted. There is no question of any dishonour involved on any side. I am hoping the Leader of the House will accept it.

Shri H. N. Mukerjee (Calcutta Central): I am only speaking on behalf of my Party and I know that there are some like-minded Members also. Our position is this that we persist rightfully in our demand which is a completely constitutional contention that under any conceivable canon of parliamentary procedure, a no-confidence motion does have priority over another Government motion which relates to matters of policy. We also persist in the contention that as far as we are concerned, since the Government is by no means amenable to conduct which is in conformity with the highest parliamentary traditions, if that happens—and that is happening—we are not going to be a party to that kind of thing.

Certain other things have been suggested. As to how they can be worked in detail, I do not know and that cannot be spoken about very definitely in the course of this kind of discussion. But I must say that as far as we are concerned—I can only speak for my Party and some like-minded Members—we do not propose to be fobbed off with small mercies. We are not political charity boys. We are here on the basis of the suffrage of the people. We have tried, on the basis of our own understanding, whether it be right or wrong, to exercise purely parliamentary rights and privileges. I can say that we have stood on the most pure parliamentary principles. I know some foreign par-

liamentarians were here yesterday. I do hope that we do not continue to expect certificates of character from foreigners who happen to be here. I too stand on the working of our parliamentary system for so many years which can stand the scrutiny of any country, of observers from any country, Australia, Antarctica or whatever it might be. As far as our parliamentary traditions are concerned, we try to uphold them. In every Parliament of the world, when emotions are roused to a certain pitch, instances take place which are recorded in letters of gold in the history of Parliament. In our country, in a particular posture of historical affairs, maybe certain things happen which Government may not stomach but the parliamentary system has the elastic capacity to absorb.

What we have tried to do is in complete conformity with the parliamentary traditions. Our intention is to go to the last to register our protest against this kind of thing. We shall not be a party to participate in the debate to ensue the Finance Minister's speech. We are not going to listen to the Finance Minister's speech nor we are going to participate in the debate of the House as seems to be the decision of so many people here. That is the procedure which we intend to follow. We do so on the basis of the highest parliamentary principles. I repeat we are not charity boys or to be fobbed off by small mercies.

Shri Tyagi (Dehra Dun): How long is this discussion to continue? How many hours will you take to make up your mind?

अध्यक्ष महोदय : बहुत बहस इस पर हो चुकी है। अब कोई माननीय सदस्य पांच मिनट से अधिक न ले।

श्री राम सहाय पाण्डेय (गुना) : माननीय द्विवेदी जी ने जो बात कही है उसका मैं समर्थन करता हूँ। उन्होंने कहा है कि कल और आज जो घटनाएँ घटित हुई हैं

[श्री राम सहाय णण्डेय]

जन से कांग्रेसी सदस्यों को भी दुःख हुआ होगा। हम निश्चित रूप से इसका दुख है। इस बात का हमें और भी दुख है। कि डेमोक्रेसी के नाम पर, डीसेंसी के नाम पर, डेकोरम के नाम पर और डिगनिटी के नाम पर, यह सब हुआ है। जितना माननीय सदस्य ने उधर से कहा है यदि वे शब्द हैं तो मैं नहीं जानता हूँ किन्तु यदि वे भावनाएँ हैं उनकी, तो हम नतमस्तक हो कर उसको स्वीकार करते हैं। श्री गोपालन ने कल डेकोरम के नाम पर, डेमोक्रेसी के नाम पर, डिगनिटी के नाम पर, डीसेंसी के नाम पर कुछ बातें कही थीं। मैं आप से निवेदन करना चाहता हूँ कि श्री शचीन्द्र चौधरी का भाषण न सुनने का जिस प्रकार से विरोध और प्रतिशोध किया गया था क्या वह उचित था? क्या यह डिगनिटी, डेमोक्रेसी, डीसेंसी, डेकोरम से मेल खाता था?

एक बात और मैं निवेदन कर देना चाहता चाहता हूँ। इस सदन के सदस्यों का बहुत भारी बहुमत जिस में पी० ए० पी० के भी सदस्य हैं, जन संघ के भी हैं, स्वतंत्र पार्टी के भी हैं और इस तरफ के भी हैं उनका एक एक शब्द सुनने के लिये आतुर हैं। एक बड़ा भारी प्रश्न देश के सामने है। रुपये का भ्रवमूल्यन किया गया है। हम सब यह सुनने के लिए आतुर हैं कि कौन सी परिस्थितियाँ थीं जिन से विवश हो कर ऐसा करना पड़ा है? वर्तमान आर्थिक परिस्थिति में जो यह निर्णय लिया गया है इससे लाभ हो सकता है और नुकसान भी हो सकता है। देश यह जानना चाहता है कि इस भ्रवमूल्यन से हमें क्या क्षति पहुँचती है और क्या लाभ पहुँचता है।

माननीय श्री बागड़ी की एक बात से मैं सहमत हूँ। उन्होंने कहा है कि हाउस आफ कामन्स में कभी ऐसा नहीं हुआ और न होता है कि किसी सदस्य को निकाला जाए। मुझे हाऊस आफ कामन्स की बँठकों को देखने का

तीन बार अवसर प्राप्त हो चुका है। मैं उनको बतलाना चाहता हूँ कि वहाँ अध्यक्ष की डिगनिटी, गरिमा और प्रतिष्ठा का कितना आदर होता है। वहाँ अध्यक्ष उठ कर अगर यह कह देता है 'आइंर' तो पिन ड्राप मालेम हाउस में हो जाती है। एक दम वहाँ शान्ति छा जाती है। कल इसी डेकोरम और डिगनिटी के नाम पर विरोधी दल के माननीय सदस्यों ने आप पर आक्षेप किए। आपको शायद याद होँगे वे शब्द जो कि आपकी प्रतिष्ठा बनाये रखने के लिए पंडित नेहरू ने आपके चुने जाने पर कहे थे उन्होंने कहा था:

You are the custodian of democracy.

इस सेवरेन चेयर पर आप बैठे हुए हैं। देश के के भाग्य का निर्णय यह सदन करता है। आपके प्रति अविश्वास के शब्द, आक्षेप के शब्द प्रयोग किये जाते हैं। आपके चरित्र के सम्बन्ध में, पक्षपान के सम्बन्ध में अनेक प्रकार की बातें जिन में से कुछ सुनी जाती हैं और कुछ सुनी नहीं भी जाती हैं, कही जाती हैं। यह नितान्त अनुचित है।

माननीय विरोधी दल के सदस्य सरकार का विरोध करें, इस में किसी को कोई आपत्ति नहीं हो सकती है। सरकार को वे चाहें और उन में शक्ति हो तो पदच्युत भी कर सकते हैं। व इलैक्टोरेट को साथ लेकर जब चाहें कांग्रेसी सरकार को पदच्युत कर सकते हैं। लेकिन बड़े दुःख की बात तब होती है जब इस सदन के एक मुखिया के तौर पर कस्टोडियन के तौर पर आप की बात को कोई सुनता नहीं है। इतना ही नहीं आपके आदेशों-निर्देशों की भी उल्लंघना होती है। इन तरह की बातें जब होती हैं तो यह प्रजातंत्र किस तरह से चल सकता है, इस सदन की कार्यवाही किस तरह से चल सकती है। यदि ऐसा हो आचरण रहगा तो कैसे काम चल सकेगा। हम हाथ जोड़ कर निवेदन करना चाहते हैं इस संसद के अधिकारों के नाम पर,

इसकी प्रभुसत्ता के नाम पर, इस ही प्रतिष्ठा बनाये रखने के नाम पर, इस प्रतिनिधि संस्था के नाम पर, डिगनिटी और हेकोरम और डोमैसी के नाम पर कि आप शांति के नाथ कारंबाई को चलने दें और क्लज और रेग्युलेशंस जो हैं उन के अन्तर्गत काम आगे बढ़ने दें। यह देश का काम है। यह कोई म्यूनिसिपैलिटी की सभा नहीं है। यह सर्वोच्च सभा है। अध्यक्ष महोदय, आपको प्रतिष्ठा हमारे लिए सर्वोत्तम है। अगर ये इसको बनाये नहीं रखेंगे तो हम आपके साथ हैं और जो भी निर्णय आप देते हैं, उसके साथ हैं।

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, मैंने तो सिर्फ 'मुगल दरबार' शब्द ही कहे थे। आप देखिए कि माननीय सदस्य क्या शब्द कइ रहे हैं।

Shri U. M. Trivedi (Mandsaur): I will not take a long time. The sentiments expressed by my friend, Mr. Dwivedy.....

Shri Tyagi: For how long are we to discuss this?

Mr. Speaker: The only appeal that was made was whether there could be some way by which we could attain normalcy and proceed with the discussions in a peaceful manner.

Shri U. M. Trivedi: The suggestion made by my friend, Mr. Dwivedy, is a very proper suggestion. I do not want to unnecessarily work myself up to sentiments and express those sentiments in some intemperate language. I would like to limit myself to this and I will appeal to the Government only on this little point. What has been done has been done. The motion of Devaluation is before the House. The Government had made up its mind and have given notice of it to discuss it. We have heard enough about it.

The suggestion that emanates from my friend, Mr. Dwivedy, who is a very sober man, is a very proper suggestion. But about the other suggestion, I do not know whether it will go down the throat of the Leader of the House. But I do appeal to him that he should consider it. After all, we take vengeance as a reaction; vengeance may be sweet or vengeance may be bad; vengeance may be very irritating, but forgiveness is very great. You must forget; the House must forget. It is a question of forgiveness coming from the House itself. Therefore, the House should consider this proposition also and those members who have been ousted during these days may be allowed to resume their seats.

Some hon. Members: No, no.

Shri A. K. Gopalan (Kasergod): Since my name was referred to, I want to say a few words. It was said that I said something yesterday. I stand by it today also.

My hon. friend said that, in England, when the Speaker gets up, the members sit down. In England, as it has been repeated here, when a no-confidence motion is given, it is accepted; when it is given, it is taken for discussion. So let him not say that in England when the Speaker gets up, the members sit down. Here, when a no-confidence motion is given, it is not taken.

As far as our position is concerned, we have said that what Dr. Singhvi said yesterday could be accepted. Or else, the only thing that we can do is that we will not be able to participate in the discussion.

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, माननीय सदस्य, श्री पाण्डेय, ने "म्यूनिसिपैलिटी" का जो जिक्र किया है, मैं उस के बारे में आप की व्यवस्था चाहता हूँ।

[श्री यशपाल सिंह]

क्या म्यूनिसिपैलिटी हमारे जनतंत्र का अंग नहीं है? क्या उसकी मर्यादा और प्रतिष्ठा उतनी ऊंची नहीं है, जितनी की किसी और संस्था की? मैं आपको व्यवस्था चाहता हूँ कि क्या इस प्रकार म्यूनिसिपैलिटी का जिक्र करना उचित है।

Shri Kapur Singh (Ludhiana): I will make a very humble submission with regard to what has been said in this House. Some observations have been made by the hon. members sitting on the opposite benches, observations triggered off by a speech which the hon. lady Member, Shrimati Subhadra Joshi made. From those observations it would appear that members on the Congress benches are labouring under the impression that there are individuals or groups on this side of the House who somehow are intent upon lowering the dignity of the House, lowering your dignity—you are the symbol of the dignity of the House—and lowering the dignity or interfering with the functioning of the Marshal who is your agent and, therefore, a part of your own dignity. I wish to make it clear that as far as we are concerned, there is not a single individual or a single group who has any such thing in his mind. If the developments which have taken place yesterday or today seem to indicate some analysis, the analysis lies in some other direction and not in the direction which has been made out by the hon. members who have just spoken from the Congress benches.

अध्यक्ष महोदय: श्री मत्य नारायण सिंह।

डा० राम मनोहर लोहिया: अध्यक्ष महोदय, क्या आप इधर भी इनायत करेंगे?

अध्यक्ष महोदय: इस बारे में बहुत बहस हो चुकी है।

डा० राम मनोहर लोहिया: अगर आप मुझे इजाजत दें, तो मैं तीन मिनट से ज्यादा नहीं लूंगा।

मुझे इस बारे में ठोस बातें यही कहनी हैं कि जो कुछ प्रोफेसर मुकर्जी को मान्य होगा। क्योंकि उन्होंने यह अविश्वाम प्रस्ताव रखा है, उस के साथ मैं और मेरा दल रहेंगे। इस के साथ ही मुझे आपकी सेवा में यह कहना है कि सदन की शोभा तभी सम्भव है, जब कि देश की शोभा बची रहती है। देश और सदन को अलग कर के देखने की परिपाटी और तरीका जब तक चलते रहेंगे, तब तक शोभा दिगड़नी चली जायेगी। इसलिए देश और सदन दोनों की शोभा को बना कर रखना है। मुझे आपके सामने अर्ज यह करनी है कि देश में कानून का राज खत्म हो नुका है और पुलिस का राज आ गया है। ऐसी अवस्था में इस सदन में शोभा को कायम करने के लिए पहला जरूरी कदम यह है कि आप देश में पुलिस के राज को खत्म करवाइये, अराजकता, मनमाना और स्वच्छा-चारिता को खत्म करवाइये, तब जा कर यहां पर शोभा और जनतंत्र चल पायेगा। अगर इस काम को करना है, तब न सिर्फ हमारी तरफ के लोगों को निकाला जाये, बल्कि उन मंत्रियों को भी निकाला जाये, जो हमेशा कायदे-कानून के खिलाफ कार्यवाही किया करते हैं। दुनिया के किसी भी सदन में मंत्री ऐसी कार्यवाही नहीं कर सकते।

मैं आपको खाली अर्जेजों का उदाहरण दे दूँ। आप जानते हैं कि अर्जेजों के देश में सब से बड़ा राष्ट्रीय त्योहार है गाई फेस डे। हर एक आदमी इस बात को जानता है। और मुझे आप को बताते की जरूरत नहीं है कि उस त्योहार की उत्पत्ति कैसे हुई थी। किसी आदमी ने अर्जेजों की पार्लियामेंट को एक बंधूत बड़े बम से उड़ा देने की कोशिश की थी। इस लिए वह बमने बड़ा त्योहार बन गया। इसलिए इस पर ध्यान देना चाहिए। (अव्यवधान) अरे जाओ, क्या जानते भी हैं इतिहास बरौरह?

इसलिए इन सब बातों को दूर-दृष्टि से देखता है। शायद कल और आज की घटनायें कुछ प्रशोभनीय दिखाई पड़े, लेकिन हो सकता है कि भविष्य का इतिहासकार कहे कि कुछ सदस्यों ने तकलीफ उठा कर देश और मदन की मर्यादा को कायम रखा।

The Leader of the House (Shri Satya Narayan Sinha): Mr. Speaker, in response to the appeal made by my friend, Mr. Dwivedy and Mr. Trivedi, I on behalf of all of my friends sitting on this side would like to say that we are not in any way less depressed or distressed over what happened yesterday. Today also that has come. I am constrained to say that everyday it is happening. I do not know why it is happening like this. So far as this motion is concerned, we have always tried to respect the feelings and sentiments of the members of the Opposition.

डा० राम मनोहर लं.हिया : कानून का आदर करो। कानून का राज खूबम हा गया है। बाहर आपकी पुलिस बात बात पर डंडे चला रही है।

Shri Satya Narayan Sinha: He may question it. But we know that every time we have tried as far as possible to accommodate the feelings and sentiments of the members of the Opposition and we shall try to do the same. There is no doubt about it. But so far as the policy matter is concerned, we have now tabled this motion; the motion is discussed. (*Interruptions*).

I do not know why such things should happen. I had experience with some of my friends who are here, who had seen those British days in Central Assembly when I was on the other side—perhaps the Chief Executive of the Opposition party against the alien Government—but we had never seen such a thing happening. It is a matter of great distress.

डा० राम मनोहर लं.हिया : यही तो मंज़ूर रह गई थी, वरना देश बढ़िया बन जाता।

Shri Satya Narayan Sinha: So far as the policy matter which has been raised by my friend, Mr. Dwivedy, is concerned, of course, there is some force in his argument; I do concede that whenever there is a no-confidence motion, no substantive motion should be brought just to forestall the whole thing. It is a matter which concerns the rules also. So, only this assurance I can give on behalf of the Government that certainly we shall examine that in consultation with all the members of the Opposition with you as the Chairman, so that in future.....

Shri Surendranath Dwivedy: What is there to examine. Rules do not prohibit it.

Shri Satya Narayan Sinha: We are going to examine all these things. (*Interruptions*).

श्री मधु लिमये : इन तरह नहीं चलेगा। साफ बात कहिए। साफ-साफ आश्वासन दीजिए।

Shri Satya Narayan Sinha: In view of what had happened yesterday—not today; today has nothing to do with it—particularly the Government will certainly keep this in mind, as I said before; that will respect your feelings. We shall see that such things do not recur in future.

13 hrs.

श्री मधु लिमये : यह तो बहुत ऐसे ही हुआ। साफ बात नहीं हुई।

Shrimati Renu Chakravartty (Barackpore): If the Leader of the House has agreed that what he has done is wrong, then I would beg to leave of you to move a motion to the effect that the Finance Minister's speech be considered as a statement, the motion be adjourned and the no-confidence motion be disposed of first. That is my motion which I would like to put before you.

Mr. Speaker: The question is:

"That the debate on the motion re: the present economic situation in the country be adjourned."

The motion was negatived.

Shrimati Renu Chakravartty: We are unable to participate and listen to the gentleman. We are going to leave the House.

(Shrimati Renu Chakravartty and some other hon. Members left the House).

Shri Nambiar (Tiruchirapalli): We are also unable to participate in this discussion. We are unable to hear his speech and participate in the discussion. So, we are also leaving the House.

(Shri Nambiar and some other hon. Members left the House).

Shri U. M. Trivedi: As a token of our disapproval of the decision not to adjourn the debate, we are also going out but we shall participate in the debate.

(Shri U. M. Trivedi and some other hon. Members left the House).

13.02 hrs.

MOTION RE: PRESENT ECONOMIC
SITUATION IN THE
COUNTRY—contd.

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to move:

"That the present economic situation in the country be taken into consideration."

A number of important developments have taken place after the close of the budget session of this Parliament. Seven weeks have passed since the Government took the difficult and even painful decision to devalue the Indian rupee.

Shri Hari Vishnu Kamath (Hoshangabad): Is he re-reading his speech?

Mr. Speaker: He had read part of it, and then it was to be continued but certain Members had complained that they had not heard him. Therefore, it would be better if he reads it out from the beginning.

Shri Sachindra Chaudhuri: That is what I am doing and since I had to ask for your leave to do that, I was asking for that leave, and I hope the House will give me that indulgence.

Mr. Speaker: He might read it out from the beginning.

Shri Sachindra Chaudhuri: If you so please.

I am keenly aware that there are some misgivings in the minds of some hon. members about this decision and about the economic policies of the Government in general. That is why I am now taking this opportunity to share my thoughts with you, Sir, and to benefit by the counsel and criticism of Hon'ble Members on both sides of the House. I shall listen carefully to what Hon'ble Members may have to say and I hope I shall have an opportunity towards the end of the discussion to respond to the suggestions made and sentiments expressed in this august House. A Supplement to the Economic Survey has been prepared and is being circulated to Hon'ble Members. Recent trends in the economy have been outlined in the Supplement and I do not intend to take much time of the House in going over the same ground. But I would like to recapitulate at the outset some of the salient developments in the Indian economy in recent years.

Sir, when I presented the Budget early this year, I had occasion to say that, in many ways, the year that was then drawing to a close had been a very difficult one. On the latest reckoning, agricultural production declined by nearly 15 per cent in 1965-66, industrial production increased by only 3.8 per cent and total national income in real terms declined by